GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.2567 TO BE ANSWERED ON 02.08.2018

DISPLACEMENT OF PERSONS DUE TO CONSTRUCTION OF DAMS

†2567. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of POWER be pleased to state:

- (a) whether the persons displaced due to construction of dams have been allotted land in various States of the country including Uttarakhand;
- (b) the categorical policy of the Government to save the displaced persons from difficulties in future;
- (c) the action being taken by the Government to provide relief to several persons displaced by Tehri dam project to whom no land has been allotted till now;
- (d) whether any clear cut directions have been given by the Government regarding benefits to be given to the displaced persons across various parts of the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND NEW & RENEWABLE ENERGY

(SHRI R. K. SINGH)

(a): The Rehabilitation & Resettlement (R&R) schemes for persons displaced due to construction of Dam are approved and implemented through the respective State Governments from the funds provided by projects authorities in various States of the Country including Uttarakhand. In so far Central PSUs are concerned, the families/persons displaced due to construction of dams have been rehabilitated and resettled or cash compensation provided by the respective Developers.

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- (b): Government have issued a National Rehabilitation & Resettlement Policy (NRRP), 2007 and enacted Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (LARR) Act, 2013 based on which project specific R&R scheme is framed by the project authority with the approval of the State Government.
- (c): The rehabilitation of persons displaced by Tehri Dam & Hydro Power Project (HPP) was carried out as per the Rehabilitation Scheme approved by the State Government. The scheme was implemented by Government of Uttarakhand (GoUK) through funds provided by THDC India Limited. All eligible families were given full rehabilitation benefits as per the approved scheme prior to their displacement by GoUK. Rehabilitation Work of Tehri Dam & HPP stands completed by the State Government as on June'15 except for a few cases pending before different courts of law.
- (d) & (e): The NRRP, 2007 and Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (LARR) Act, 2013 mandates rehabilitation and resettlement of all persons displaced due to construction of Dam and Hydro Power Projects.
